

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00468/2018 in & OA/310/01101/2018

Dated Thursday the 16th day of August Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

A.Fareethabanu,
W/o. Late Mr. A. Mahaboob Basha (Ex. TTA),
No. 2, Swami Alagar Nagar,
A.Kosakulam Main Road,
Madurai 17.Applicant

By Advocate M/s. C. Sivanesan

Vs

The General Manager,
Bharat Sanchar Nigam Limited,
Madurai SSA, Madurai 2.Respondent

By Advocate Mr. M.S.Velusamy

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To call for the records relating to the proceedings of the respondent herein dt. 19.06.2017 made in GA2-92/E 62/SDE HRD/351/2013 - 17/21, quash the same and consequently direct the respondent herein to entertain the application of the applicant dt. 17.03.2015 for being considered for appointment on compassionate ground with effect from 21.04.2016, on which date the applicant becomes eligible for her being considered for appointment on compassionate ground and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. Learned counsel for the applicant would submit that the applicant is aggrieved by Annexure A15 order dt. 19.06.2017 by which her request for compassionate appointment had been turned down on the ground that in overall assessment, the family of the deceased employee had not been found to meet the criteria of 55 or more merit points laid down for deciding the indigent condition of the family. Accordingly, the applicant's request for compassionate appointment had been rejected by the Circle High Power Committee and the same was approved by the competent authority.

3. Learned counsel for the applicant would further submit that the respondents had rejected the claim of the applicant without disclosing the merit points awarded to the applicant in terms of different criteria. Accordingly, the applicant would be satisfied if the respondents are directed to disclose to the applicant such information as the total merit points scored by the applicant, break up thereof under different criteria, as also the total merit points scored by the last selected candidate in the category of compassionate appointment in the relevant year so that the applicant could satisfy herself that her case had been fairly considered.

4. Mr. M. S. Velusamy appearing for the respondents would submit that the information regarding the criteria on which merit points are awarded is available in the public domain. The applicant is at liberty to make a representation in this regard to the competent authority stating the merit points she was entitled to under each of the different criteria and showing how her aggregate merit points would be more than the minimum prescribed weightage point of 55. On receipt of such representation, the respondents would duly consider the same and pass a reasoned order.

5. In view of the submission, the OA is disposed of with liberty to the applicant to make a representation to the competent authority regarding her claim for weightage points under different criteria within

a period of two weeks from the date of receipt of a copy of this order.

On receipt of such representation, the respondent shall consider the same in accordance with the scheme, place it before the ensuing Circle High Power Committee and pass a reasoned and speaking order within a period of two months thereafter.

6. OA is disposed of at the admission stage. MA for condonation of delay also stands disposed of.

(R. Ramanujam)
Member(A)
16.08.2018

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